

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 20.09.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 20.09.2017 at 4.45 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reduction of pendency of cases of more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by-

1. Sri Shailesh Kumar Chourasia, Deputy Commissioner, Sahibganj
2. Sri P. Murugan, Superintendent of Police, Sahibganj
3. Sri Binay Kumar Lal, A.C.J.M, Sahibganj (Incharge C.J.M, Sahibganj).
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj
5. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
6. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

Matters referred to agenda are discussed as below:-




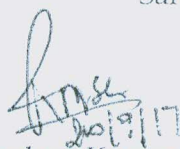



All six agendas regarding to matters as to what steps should be taken for early disposal of five plus and more than ten years old cases have been discussed.

1. Regarding monitoring of all kinds of criminal cases coming in the category of Five Plus cases have been discussed. The Public Prosecutor informed the Committee that he is monitoring the aforesaid cases pending for evidences. PP stated that he is conducting meeting with APPs in every fortnight to ensure the appearance of witnesses in the court specially in old cases.
2. Production of documents in the Court without delay by the Forest, Excise, Motor vehicle, Weight and Measurement departments, the D.C, Sahibganj

informed the Committee that the direction regarding above are given by him from time to time. He assured that he shall again issue direction to the concerned department for production of documents in the court without delay.

3. Regarding speedy trial of some cases, the list which has been submitted by the S.P, Sahibganj was discussed. The A.C.J.M, Sahibganj assured the committee that he will look into the matter. The P.P also assured that he will monitor those cases and ensure production of witnesses in the Court.
4. Regarding production of material exhibit by Officer Incharge of the Police Stations, the Principal District & Sessions Judge, Sahibganj asked the Public Prosecutor to look into the matter and ensure that the exhibits produced by the I.Os are kept properly in the Malkhana of the Civil Court. The Public Prosecutor stated that he is monitoring the same every fortnight.
5. With respect to agenda no. 6 regarding complaint sent to P.S. u/s 156 (3) Cr.P.C, the S.P. Sahibganj assured that FIR will be registered on priority basis. The S.P, Sahibganj informed the Committee that I.O & P.S incharge have been directed to comply courts order without delay.

The meeting ended with a vote of thanks by the Chairman.

 (P. Murugan) Superintendent of Police, Sahibganj	 (Shailesh Kumar Chourasia) Deputy Commissioner, Sahibganj	 (Mithilesh Prasad) Principal District & Sessions Judge -cum- Chairman, District Sub-Committee, Sahibganj	
 (Pradeep Kumar Mishra) Incharge Public Prosecutor, Sahibganj	 (Surya Narayan Yadav) Govt. Pleader, Sahibganj	 (Anup Tirkey) S.D.J.M -cum- Judge Incharge --cum-Principal Magistrate, Juvenile Justice Board, Sahibganj	 (Binay Kumar Lal) A.C.J.M, Sahibganj